

**GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**STARRED QUESTION NO. \*38  
TO BE ANSWERED ON 19.07.2016**

**Unique Disabled Identity Cards**

**\*38. SHRI T. RADHAKRISHNAN:SHRI ASHOK SHANKARRAO CHAVAN:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to launch a process for registration of disabled persons on a centralized e-platform for issuance of Unique Disabled Identity (UDID) cards;
- (b) if so, the details thereof and the objectives behind this move;
- (c) the names of the States proposed to be covered in the first phase along with the total expenditure likely to be incurred for this purpose;
- (d) the time by which the registration process is likely to be started and UDID cards issued to the eligible persons; and
- (e) the other steps taken/being taken by the Government for the benefit of differently abled persons in the country?

**ANSWER**

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI THAAWAR CHAND GEHLOT)**

(a) to (e) A statement is laid on the table of the House

**Statement referred to in reply to part (a) to (e) of the Lok Sabha Starred Q.No 38 regarding  
“UNIQUE DISABLED IDENTITY CARDS” for answer on 19.07.2016**

(a) Yes, Sir.

(b) With a view to create a national database on persons with disabilities and also to ensure issuance of Unique Disability Identity Card to each person with disability in the country through uniform web-based programme, the Government has already developed an Application Software which has been hosted on the National Informatics Centre (NIC) cloud. The project envisages transparency, efficiency, and ease of delivering the Government benefits to the persons with disabilities, ensuring homogeneity, and uniformity and streamlines the tracking of physical and financial progress of benefit delivery at all levels of hierarchy of implementation.

(c) It is envisaged to implement UDID in 14 States/UTs in the first phase namely Chandigarh, Chhattisgarh, Gujarat, Haryana, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana, Tripura and Uttar Pradesh. Sanctioned cost of the total project for the country is Rs. 98.75 crore.

(d) Implementation of web-based programme for issuance of unique disability identity card is a continuous process. Actual implementation of the project depends upon preparedness of the States/UTs such as migration of data to the new web portal, training of personnel involved in the process of disability certification etc. The software for the project is ready and the project shall be rolled out in the current year based on the preparedness of the States.

(e) The Government enacted the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 which provides various entitlements for persons with disabilities and mandates the appropriate Governments for taking measures for their empowerment. The Government also implements various schemes for the empowerment of persons with disabilities. The important schemes are:

(i) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP): Under ADIP Scheme the funds are released to various Implementing Agencies to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential.

(ii) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA): Under this scheme, assistance is provided to State Governments and to autonomous organizations/Institutions under Central or State Governments, for various activities relating to implementation of Persons with Disabilities Act, 1995, particularly for creation of barrier free environment for persons with disabilities.

(iii) The Department of Empowerment of Persons with Disabilities is implementing a Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities aimed at enabling persons with

disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels.

(iv) Scholarship schemes for students with disabilities such as Pre-matric, Post-metric, Top Class Education, National Fellowship, National Overseas Scholarship.

Further, with a view to provide more rights and entitlements to persons with disabilities, the Ministry has introduced the Rights of Persons with Disabilities Bill, 2014 (to replace existing PwD Act, 1995) in Rajya Sabha on 07.02.2014. The Bill proposes to mandate the appropriate Governments to frame scheme/programme for benefit of persons with disabilities in the area of education, social security, skill development, sports and recreational activities so as to provide them an equitable environment for their empowerment and effective participation in society.

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